## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 74/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.08.2017

Name of the Company:

L.P. Trading Co.

V/s.

Kanoovi Foods Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankrupcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION SIGNATURE** 1 MEHUL A SURAM

2. Karan Vyas

Advocate

Respondent My

Yuvoge Thay kare

Advocate Pastondent Lituh

## **ORDER**

Learned Advocate Mr. Mehul Surti present for Operational Creditor/ Applicant. Learned Advocate Mr. Yuvraj Thakore with Learned Advocate Mr. Karan Vyas present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Learned Advocate Mr. Yuvraj Thakore filed Vakalatnama for Respondent.

Applicant field certificate issue by banker but it is not in conformity with requirement of section 9 (c) of the code.

Applicant not complied with section 9(b) of the Code.

Learned Counsel for Respondent requested time for settlement.

At request of both sides, list the matter on 22.08.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 17th day of August, 2017.